

amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Lac Cess Committee, subject to the other provisions of the said Act and the Indian Lac Cess Rules, 1930, as amended from time to time."

**Mr. Speaker:** The question is:

"That in pursuance of sub-section (4)(iii) of section 4 of the Indian Lac Cess Act, 1930, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Lac Cess Committee, subject to the other provisions of the said Act and the Indian Lac Cess Rules, 1930, as amended from time to time."

*The motion was adopted.*

COMPANIES (AMENDMENT)  
BILL

EXTENSION OF TIME FOR PRESENTATION  
OF REPORT OF JOINT COMMITTEE

**Shri Rane (Buldana):** I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Companies Act, 1956, be further extended up to the 16th August, 1960."

**Mr. Speaker:** The Question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Companies Act, 1956, be further extended up to the 16th August, 1960."

*The motion was adopted.*

PLANTATIONS LABOUR (AMENDMENT) BILL—contd.

**Mr. Speaker:** The House will now take up further consideration of the following motion moved by Shri Abid Ali on the 4th August, 1960, namely:—

"That the Bill further to amend the Plantations Labour Act, 1951, be taken into consideration."

**Shri Nanjappa (Nilgiris):** I welcome this Bill, but my only regret is that it has come very late. In my constituency, namely the Nilgiris, fragmentation has taken place long ago, and as such, this Bill will remain inoperative in that place.

Some months ago, certain representations were made to me regarding this Bill, saying that this will work as a hardship and will lead to disputes. The proposed sub-section (4) (a) of section 1 of the Act, as we find it in clause 2 of this Bill reads thus:

"to any land used or intended to be used for growing any other plant, which admeasures 10·117 hectares or more and in which thirty or more persons are employed or were employed on any day of the preceding twelve months...."

The latter portion of this sub-section will work as a hardship on the small plantations. Generally, they employ very few people as labourers, but on occasions like harvesting time, weeding time and so on, they do employ more than 30 persons. Simply because they employ more persons for a few days, they should not be penalised. and this Bill should not affect them. So, they expressed their apprehensions that this sub-section would affect the small planters whom this Bill was not intended to cover. I would like to bring this hardship that would be experienced by the small planters, to the notice of the hon. Minister, because it is not intended that they